

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 16 OF 2022 (SZ)**

**[Earlier, OA No. 614 of 2018 (PB)]**

**IN THE MATTER OF:**

Dr. Lubna Sarwath  
Hyderabad.

....

Applicant

Versus

Chief Secretary,  
Govt of Telangana,  
Hyderabad & Others

....

Respondent(s)

**REPORT OF TELANGANA STATE POLLUTION CONTROL BOARD (R4)**

**RUNNING INDEX**

<b>Sl. No.</b>	<b>Particulars</b>	<b>Page Nos.</b>
1.	Report dated 19.03.2022 of Telangana State Pollution Control Board (TSPCB) (R4).	1 - 2
2.	<b>Annexure-I</b> - Hon'ble NGT, Chennai Order dated 16.02.2022	3 - 6

**Place: Hyderabad**

**Date: 19-03-2022.**

**REPORT DATED 19-03-2022 OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R4) IN ORIGINAL APPLICATION No. 16 OF 2022 [Earlier, OA No. 614 OF 2018 (PB, New Delhi)] IN THE MATTER FILED BY SOUL VS GOVERNMENT OF TELANGANA REGARDING RESTORATION AND CONSERVATION OF BUM-RUKN-UD-DOWLA LAKE BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI.**

It is to submit that the Hon'ble NGT, Chennai in its Order dated 14.12.2021 directed the individual respondents to file their independent report before the Tribunal in the matter.

**In this regard, the following is submitted: -**

- The Irrigation & Command area Development (I & CAD) Department has provided 150m iron fencing (height upto 3m) out of required 1050 m for protection of existing water body. However, fences are laid inside the FTL and not at the periphery or at the boundary of lake.
- It was reported by Irrigation Department that further fencing could not be carried out due to Stay Order from Hon'ble High Court. Hence the existing boundaries of lake also are not in protected condition.
- There are no feeder channels into the lake and there are no sewage inlet points into the lake. Hydraulic load of the lake is maintained naturally due to rainfall.
- Rasheed colony, Kings colony and Raghavendra colony are in the vicinity of the lake and around 0.5 MLD of sewage was generated from these colonies. Presently, GHMC has laid diversion channel of length 340m (32 manhole chambers) and the entire sewage entering the Bum-Ruk-Un-Doula lake is diverted into Mir Alam tank STP of capacity 10 MLD.
- The STP is already receiving 9.3 to 9.8 MLD sewage from surrounding residential area and can barely take further load. Hence sewage diverted from Bum-Ruk-Un-Dowla lake is sometimes discharged into Mir-alam tank without any treatment. Another STP of 11.5 MLD is sanctioned by the Government to treat further load of sewage generated by the surrounding areas. It is further submitted that 340m of diversion channel and 32 manhole chambers are located within FTL boundary of the lake.

- There are two private septic tanks that were previously laid are still existing within the FTL boundary of the lake. Though these septic tanks are presently not in use but however they are filled with sewage.
- The Board has directed the Deputy Commissioner, GHMC to remove the sewage present in the septic tanks and dispose the same to the STP for further treatment. The Board also directed to dismantle the septic tanks after removal of the sewage.
- The GHMC has removed C&D waste which was dumped earlier. However, C & D waste generated during laying of diversion channel & manhole chambers are dumped inside the lake by GHMC. In addition a temporary ramp was constructed by GHMC using available C&D waste and soil for easy movement of vehicles during construction within the lake FTL.
- The GHMC has installed 4 no. of C.C.T.V Cameras to monitor the illegal dumping of C&D Waste.

Submitted.

**Date: 19.03.2022**  
**Place: Hyderabad.**

  
19/3/22  
**ENVIRONMENTAL ENGINEER**  
ENVIRONMENTAL ENGINEER  
T.S. Pollution Control Board  
Regional Office - I, R.R. District.

**Item No. 01:****BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI****Original Application No. 16 of 2022(SZ)  
(Through Video Conference)****IN THE MATTER OF:**Dr. Lubna Sarwath,  
Hyderabad, Telangana.

...Applicant(s)

**Versus**The Chief Secretary to Govt. of Telangana,  
Hyderabad,  
Telangana and others.

....Respondent(s)

**Date of Hearing: 16.02.2022****CORAM:****HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER****For Applicant(s):**

Dr. Lubna Sarwath (Party – in – Person)

**For Respondent(s):**Mrs. H. Yasmeen Ali for R1 to R3, R6 & R7  
Mr. D. Sreenivasan for R4  
Mr. T. Sai Krishnan through  
Ms. Dayana for R5 & R8**ORDER**

1. The above case has been originally taken Suo – Motu on the basis of the letter petition received on e-mail alleging pollution and encroachment in Bum-Rukn-Ud-Dowla a historic heritage water body. Earlier certain

(4)

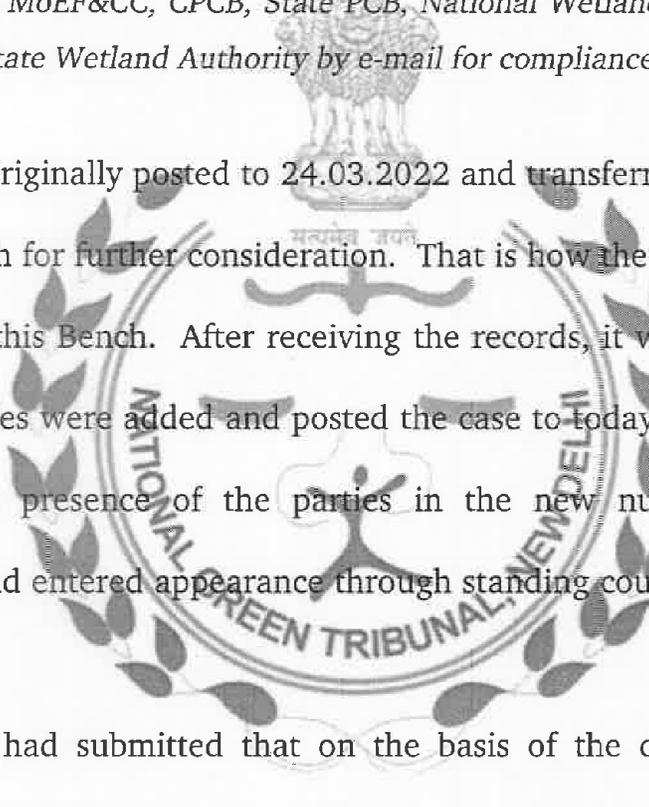
committees were constituted and the reports were obtained from the Joint Committee as well as from the Telangana State Pollution Control Board (TSPCB) and other Departments. As per order dated 14.12.2021, after considering the objections and also earlier orders passed, the Principal Bench of National Green Tribunal, New Delhi has passed the following order:-

*“ 4. We have heard the applicant in person as well as the Officers present and learned Counsel. The report does not give complete picture of the remedial measures, as was expected. The applicant in person states that there is continued concretization and constructions in the lake as well as change in the FTL markings. It is orally explained by the officer of the State PCB that two STPs of 10MLD and 5MLD are operating and the sewage received in 10MLD STP from the Kings Colony, Rasheed Colony and Raghavendra Colony is 1MLD. Fencing work is being undertaken. These facts are orally stated but not mentioned in the report. The same need verification also. The concerned Officers may file complete status report by e-mail in the course of the day. The applicant is also permitted to file further documents in the Court.*

*5. Since satisfactory action still remains to be taken and exact status is not clear, it is necessary to constitute an independent Committee to verify the actual status. For this purpose a joint Committee comprising MoEF&CC, CPCB, State PCB, National Wetland Authority and State Wetland Authority is constituted. The State PCB and State Wetland Authority will be the nodal agency for coordination and compliance. Joint Committee may meet within two weeks and undertake visit to the site. The Committee may ascertain compliance of the Wetland Rules in the light of observation of the Hon'ble Supreme Court order dated 03.04.2017 in M.K. Balakrishnan & Ors. v. Union of India*

*& Ors.2 and order of this Tribunal dated 25.11.2021 in O.A. No. 351/2019, Raja Muzaffar Bhat vs. State of Jammu & Kashmir & Ors*

*6. The Committee may give its report within two months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) and [registrar-ngtsz@gov.in](mailto:registrar-ngtsz@gov.in) to the Southern Bench of this Tribunal. The matter may thereafter be considered by the Southern Bench. The registry may transfer the record of the proceedings to the Southern Bench. List for further consideration on 24.03.2022. A copy of this order be forwarded to the MoEF&CC, CPCB, State PCB, National Wetland Authority and State Wetland Authority by e-mail for compliance.*

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2. The case was originally posted to 24.03.2022 and transferred the matter to Southern Bench for further consideration. That is how the matter has been posted before this Bench. After receiving the records, it was re-numbered and then, parties were added and posted the case to today for the purpose of getting the presence of the parties in the new number. All the respondents had entered appearance through standing counsel. So Service is complete.
3. The applicant had submitted that on the basis of the directions of the Principal Bench of National Green Tribunal, New Delhi, the committee is expected to conduct the inspection today.
4. Under such circumstances, we feel that the case can be posted to the original date, namely, 24.03.2022 itself so that the committee can submit the further report as directed by the Principal Bench of National Green Tribunal, New Delhi.

6

5. In the mean time the parties are at liberty to file their independent responses and also action taken for their individual capacity which they are expected to take if the allegations are found to be true.
6. The Registry is directed to communicate this order to the official respondents and also to the members of the committee immediately by e-mail, so as to enable them to comply with the direction without delay
7. For consideration of pleadings and also for consideration of reports, post on 24.03.2022.

O. A. No.16/2022, (SZ)  
16.02.2022, Sr.



Sd/-

.....J.M.  
(Justice K. Ramakrishnan)

Sd/-

.....E.M.  
(Dr. Satyagopal Korlapati)